

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

Notification,
Jammu, the 31st July, 2020

S.O. 242 .— In exercise of the powers conferred by sub-section(1) of section 16 of the Lieutenant Governor of the Union territory of Jammu and Kashmir's Special Security Force Act, 2018, the Government hereby makes the following Rules, namely:-

1. Short Title and Commencement.— (1) These rules may be called the Lieutenant Governor of the Union territory of Jammu and Kashmir's Special Security Force Rules, 2020.

(2) These rules shall come into force from the date of their publication in the official Gazette.

2. Definitions.— (1) In these Rules, unless the context otherwise requires.—

a) "Act" means the Lieutenant Governor of the Union territory of Jammu and Kashmir's Special Security Force Act, 2018;

b) "Director" means and includes an officer not below the rank of Senior Superintendent of Police, heading the Force, appointed under the Act;

c) "Prescribed authority" means the following:

(i) Director General of Police, J&K, in case of members of the Force upto the rank of Inspector, drawn from the Police Department;

(ii) Home Department, in case of other members of the Force.

(2) Words and expressions used in these rules but not defined shall have the same meanings as are assigned to them in the Act.

3. Composition of the Force.— The authorized permanent strength of the Force shall be determined by the Government from time to time and shall, on the date of commencement of these rules, be such as specified in Schedule-I annexed to these rules:

Provided that the Government may create temporary posts for specified period as may be considered necessary from time to time.

Provided further that nothing in this rule shall be deemed to affect the power of the Government to alter the strength and composition of the Force.

4. **Method of Appointment.**—(1) Selection of all the members of Force shall be made with the prior concurrence of the Lieutenant Governor.

(2) Appointment of a person as member of the Force shall be made by the prescribed authority, ordinarily by deputation from the J&K Police Department:

Provided that an ex-serviceman or a member of Army/Central Armed Police Force may be appointed to the Force, by the Government, on such terms and conditions and for such period as may be specified.

(3) Accounts Assistant shall be appointed as member of the Force by the prescribed authority, who shall be on deputation from Finance Department.

(4) No person shall be appointed as member of the Force without verification of his character and antecedents. Re-verification shall be done after every six months.

(5) The deputation to the Force shall be on the standard terms and conditions of deputation, contained in Schedule XVIII of the Jammu & Kashmir Civil Service Regulations, 1956:

Provided that the period of deputation in any case should not exceed three years. It may, however, be extended further by one year at a time by the Government, on the recommendation of the Director of the Force with the prior concurrence of the Lieutenant Governor, but in any case the total period of deputation shall not exceed a period of four years in one tenure.

Provided further that a member of the Force may be repatriated by the prescribed authority with the prior concurrence of the Lieutenant Governor, if his performance is not satisfactory or for any administrative exigency.

(6) Non-Gazetted officers (NGO) and other ranks shall be appointed to the Force, by the prescribed authority only after fulfilment of the following conditions:-

- (i) seeking nomination of willing and eligible NGOs/others;
- (ii) subjecting them to the physical and personality tests by a Board of officers to be constituted by the Director General of the Police, in which Director of the Force shall be a member;
- (iii) satisfying that the persons having the following minimum physical standards and falling within the age, as under, only are considered for appointment to the Force:

Upper Subordinates (Officers of the rank of ASI to Inspector):

1. Age : 21 to 45 Years
2. Height : 5' 9"
3. Fitness : SHAPE 'A'

Lower Subordinates (Officials of the rank of Follower to Head Constable):

1. Age : 18 to 40 Years
 2. Height : 5' 9"
 3. Fitness : SHAPE 'A'
- (iv) giving due consideration to the views of the Director of the Force.
 - (v) giving preference to those who have undergone VIP Security Weapon courses or other courses.

5. **Disqualification.**— (1) No NGO/others having less than 05 years of service in the Police Department shall be eligible for appointment as member of the Force.

(2) No officer/official shall be posted in the Force for second time in the same rank.

(3) There shall be a cooling period of 2 years between the two spells of deputation as member of the Force.

Notwithstanding anything contained in this rule, the Government may, if satisfied that there are special grounds for so ordering, exempt any person from operation of this rule.

6. Standard Operating Procedures.— (1) Manual regarding Standard Operating Procedures (SOPs), covering all the important aspects with regard to proximate security of the SSF protectees at Office(s), Residence(s), Public Meetings and Tourage outside the Union territory of Jammu and Kashmir, besides Contingency plans, shall be formulated by the Director General of Police and finalized by the Home Department with the concurrence of the Lieutenant Governor:

Provided that the Director of the Force shall lay down the procedures and regulations regarding administrative matters concerning the working of the Force, in furtherance of the objective and duty of the Force.

7. Training.— (1) Every member of the Force shall be required to undergo mandatory SSF Induction Training Course and such other training courses regarding security as may be prescribed by the Director from time to time, with the approval of the Director General of Police:

Provided that the Director may, with the approval of Director General of Police, exempt, either wholly or partly, from such training, members, who have undergone training declared by the Government to be equivalent to the training under these rules.

(2) The nomination for any training course; both within & outside the Country shall be made by the Government, on the recommendations of the Director General of Police.

8. Uniform and other allowances.— (1) The uniform of the members of the Force shall be such as mentioned in Schedule II appended to these rules.

(2) The members of the Force shall be entitled to pay and allowances as admissible to the persons holding identical posts in the Police Department.

(3) In view of the operational responsibilities, requiring a member of the Force to perform duty at a place which may ordinarily become a ground for his disentitlement to the house rent allowance, the same shall be allowed in his favour notwithstanding above.

(4) The Government reserves the right to sanction special allowances in favour of the member of the Force, at any point of time, keeping in view the special nature of job performed by the Force.

9. **Discipline and Conduct.**— In regard to all matters governing the service conditions and discipline, the Police Manual, the Police-Forces (Restriction of Rights) Act, 1996, Jammu & Kashmir Government Employees (Conduct) Rules, 1971, J&K Civil Services (Classification, Control & Appeal) Rules, 1956 and other rules and orders in force at the time shall apply.

10. **Powers of members of the Force.**— The members of the Force shall exercise the following powers:

1. To restrain any person from gaining access to the protected persons.
2. To search any place, person, vessel, craft, dwelling house and baggage etc., essential for security of protected person.
3. To seize weapon of offence or article, which can be harmful to the security of the protected person.
4. Temporary confinement, not amounting to arrest and handing over to the Police for action under law.
5. To be armed with the weapon authorized by the Director for discharging of duties as defined in the Act and for protection of his own self.
6. To seek disclosure of identity of any person seeking access to close proximity limits.
7. To approve or disapprove the venue, to be visited by the protected person.
8. Such other powers as may be conferred on them by the Government, from time to time, to give effect to the provisions of the Act.

11. **Appellate Board.**— (1) For the purposes of sub-section (2) of section 12 of the Act, the Board for the gazetted officer(s) shall comprise of the following:

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| 1. Principal Secretary to the Government,
Home Department. | : Chairman |
| 2. Director General of Police, J&K | : Member |
| 3. ADGP/IGP Security, J&K | : Member |
| 4. Director SSF | : Member Secretary |